

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/13299 IA

From :- Shri Saptarshi Garg
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The Registrar
Gauhati High Court,
Kohima Bench, Kohima

Dated Guwahati, the 13th December, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. HC(K)3/2018/REG/592 dated 16.11.2022

Sir,

With reference to the above, I am directed to inform you that Shri Atoka Achumi, Joint Registrar (Judicial), Gauhati High Court, Kohima Bench, has been accorded permission to avail Leave Travel Concession (LTC) for the block period of 2018-21 (by way of carry forward) w.e.f. 22.12.2022 to 31.12.2022 for the journey to Shillong and other places of interest in Meghalaya, along with his wife, minor daughter and 2(two) dependent family members, by the shortest possible route, as per existing Rules.

Shri Achumi may be informed accordingly.

Thanking you,

Yours faithfully

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/13300-13303 IA, dated 13/12/2022

Copy to:-

1. The Principal Accountant General, Nagaland, Kohima for information.
2. Shri Atoka Achumi, Joint Registrar (Judicial), Gauhati High Court, Kohima Bench with reference to his letter dated 10.11.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

JT. REGISTRAR (VIGILANCE)

RK
29/12/22